

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No. 138/2014
I.A.No.16/2016

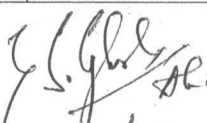
Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th September, 2016, 10.30 A.M

Name of the Company		Om Prakash Dalmia. -Versus- Savera Financial Services Pvt. Ltd. & Ors.		
Under Section		397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	

A, MR. ARUN GHOSH, Advocate
MR. SOUVIK GHOSH, u

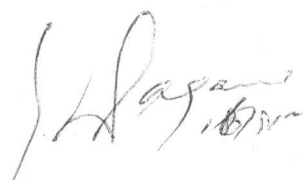
} Petitioner,


16/9/16

SHASHI AZADWALA

/ R. R. R.

ORDER


16/9/16

Ld. Counsels for the Petitioners and Respondents are present.

I.A. No.16/2016 has been filed for withdrawing the petition as the party has entered into amicable settlement.

The petition is dismissed in terms of settlement filed through I.A.No.16/2016.



(VIJAI PRATAP SINGH)
MEMBER (J)


(S. VIJAYARAGHAVAN)
MEMBER (T)